GOVERNMENT OF INDIA WOMEN AND CHILD DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:5252 ANSWERED ON:10.12.2010 SURVEY REPORT ON CHILD SEXUAL ABUSE Adsul Shri Anandrao Vithoba;Bapurao Shri Khatgaonkar Patil Bhaskarrao;Dharmshi Shri Babar Gajanan;Gaikwad Shri Eknath Mahadeo;Nahata Smt. P. Jaya Prada;Sardinha Shri Francisco;Shekhar Shri Neeraj;Yadav Shri Dharmendra;Yaskhi Shri Madhu Goud

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether more than 50% Indian kids face sexual abuse;

(b) if so, the reaction of the Union Government thereto;

(c) whether according to Plan's finding, corporal punishment is widespread in Indian schools;

(d) whether the study also discovered that caste and gender discrimination was the major cause of violence against children;

(e) if so, whether the Union Government has studies the said reports in detail; and

(f) if so, the corrective measures taken by the Union Government in this regard?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) to (f): As per "Study On Child Abuse: India 2007", more than 50% children reported having faced one or more forms of sexual abuse.

The Plan International in its Report "The Economic Impact of School Violence" (2010) has taken statistics from the "Study on Child Abuse: India, 2007" to state that 69% of children reported physical abuse, including corporal punishment. It has also cited another Plan India report (2008) that highlights that power inequity leading to discrimination on the basis of caste and gender is the major cause of violence against children.

The issues relating to child abuse are being addressed by the Government through policies, legislations, plans, schemes and programmes which include National Policy on Children 1974, National Charter for Children 2003, Juvenile Justice (Care and Protection of Children) Act 2000 and its amendment in 2006, Immoral Traffic (Prevention) Act, 1956 Child Labour (Prohibition and Regulation) Act 1986, National Plan of Action for Children 2005, Integrated Child Protection Scheme, Scheme for Working Children, etc. The National Commission for Protection of Child Rights, a statutory body set up in March 2007, also inquires into the complaints of violation of child rights.